

Bill No. 320 of 2019

THE HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A
PERMANENT BENCH AT MAHOPA) BILL, 2019

By

SHRI KUNWAR PUSHPENDRA SINGH CHANDEL, M.P.

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BILL

*to provide for establishment of a permanent Bench of the High Court at
Allahabad at Mahoba.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the High Court at Allahabad (Establishment of a Permanent Bench at Mahoba) Act, 2019.

Short title.

2. There shall be established a permanent Bench of the High Court at Mahoba and
5 such Judges of the High Court at Allahabad, being not less than five in number, as the Chief
Justice of High Court may from time to time nominate, shall sit at Mahoba in order to exercise
the jurisdiction and power for the time being vested in that High Court in respect of cases
arising in the districts of Banda, Chitrakoot, Mahoba, Hamirpur, Jalaun, Jhansi and Lalitpur.

Establishment
of a
permanent
bench of High
Court at
Allahabad at
Mahoba.

STATEMENT OF OBJECTS AND REASONS

Mahoba is backward area and has been historically the capital of Bundelkhand region and all the administrative and judicial functions have been going on and being disposed of in Mahoba. However, the present situation in this region, being part of State of Uttar Pradesh, which is the most populous State of India, is that as per data a huge backlog of pending cases are still there. In order to get justice, people of this region have to travel long distance from their native areas which is expensive. It results in to loss of both time and money and because of this, the process becomes more serious and annoying for the people residing in the economically backward region like Bundelkhand.

As per provisions in the Constitution of India, a permanent Bench of High Court at Allahabad in the State of Uttar Pradesh may be set up in Allahabad or any such place as decided by the Chief Justice of India with the approval of the President of India.

The Bill, therefore, seeks to establish a permanent Bench of High Court at Allahabad at Mahoba in the State of Uttar Pradesh. This will greatly facilitate the justice delivery process under the judicial process to the people of Bundelkhand.

Hence this Bill.

NEW DELHI;
October 25, 2019.

KUNWAR PUSHPENDRA SINGH CHANDEL

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Allahabad at Mahoba.

(Shri Kunwar Pushpendra Singh Chandel, M.P.)